

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

ITEM NO. 218

IB-2162/ND/2019

IN THE MATTER OF

Moksha Designs Pvt. Ltd.

Vs.

AD Victoriam Ventures Pvt. Ltd.

... OPERATIONAL CREDITOR

...CORPORATE DEBTOR

Section

Under Section 9 IBC code 2016

Order delivered on 10.01.2020

Coram:

Ch. Mohd. Sharief Tariq

Hon'ble Member (Judicial)

Ms, Sumita Purkayastha

Hon'ble Member (Technical)

For the Petitioner/FC

: Mr. Somnyadeep Bera and Mr. Manorath Rathi, Advocates

For the Corporate Debtor

: Ms. Nikshubha Sethi, Advocate

ORDER

Counsels for both sides are present. It is submitted by the Counsel for the Corporate Debtor that the Corporate Debtor is already under CIR Process vide Order dated 21st November, 2019. Therefore, the Operational Creditor is directed to file the claim before the IRP/R.P. within the stipulated time.

Accordingly, the Petition stands **disposed of**.

However, liberty is granted to the Operational Creditor that in case the Corporate Debtor enters into compromise with other Creditors or the Order dated 21st November, 2019 is set aside in the appeal, he may revive/restore the present Petition.

-S-d-

(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)

Surjit

-S-d-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)